

NOTE

It is hereby notified for the information of all the below concerned:-

- The office of Additional Solicitor General of India/Standing Counsel of Union of India,
- Advocates General for the States of Punjab and Haryana, Office of Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/ Additional Public Prosecutor of U.T. Chandigarh,
- Ld. Advocates and
- General Public (Party-in-Person)

that –

- a) Maintenance activity of e-Filing Portal, e-Pay and Virtual Court (Intra and Public) is scheduled on 24-05-2024 from 10:00 am to 26-05-2024 to 8:00 pm. Accordingly, the portals shall remain unavailable during this period.
- b) Reference office order No. 124/RG/Spl.Misc. dated 08.01.2022 wherein with regard to any sort of technical failure on e-filing portal, the following clause has already been mentioned –

7. In case of any technical failure on e-filing portal, an e-filer or litigant may revert to conventional/physical filing. A technical failure, including a failure of the e-filing system will not extend the period of limitation. The e-filer must ensure that a document is timely filed to comply with limitation and, wherever necessary the e-filer must file the document conventionally to meet the limitation.

BY ORDER HON'BLE THE ACTING CHIEF JUSTICE